

SHRI KAMAL NATH : You allow more Members to talk. Why don't you allow me to finish ?

MR. DEPUTY-SPEAKER : You please continue.

SHRI KAMAL NATH : It must be realised that the judiciary has to help in the fulfilment of the people's aspirations and if our judicial process is out-dated or does not meet its aims, the whole importance of the judiciary as envisaged in our Constitution will be negated.

MR. DEPUTY-SPEAKER : Now, Mr. Shantaram Naik.

(Interruptions)

MR. DEPUTY-SPEAKER : You carry on. Don't worry. Whatever he says will not go on record. Mr. Naik, you can read your matter under Rule 377.

(Interruptions) **

MR. DEPUTY-SPEAKER : I don't allow any other Member to talk except the Member whom I have called.

SHRI S. JAIPAL REDDY : What about my point of order ?

MR. DEPUTY-SPEAKER : I have already ruled it out. That is all.

12.19 hrs.

[English]

- (ii) Need to improve the Pay Scale of Post Graduate Teachers in Goa, Daman and Diu. and Remove Disparity in Pension to Teachers of Aided and Government Schools

SHRI SHANTARAM NAIK (PANAJI) : Teachers with post-graduate qualifications working in the Secondary schools are entitled to a higher scale than the graduate teachers. This obvious rule of Pay-scales, although implemented initially in the Union Territory of Goa, Daman & Diu, is not being effectively implemented now.

**Not recorded.

The Government of Goa, Daman and Diu has also strongly pleaded with the Government of India to sanction a higher scale for the post-graduate teachers teaching in the secondary schools of the Union Territory. It is, therefore, earnestly requested that the matter be looked into.

Secondly, there is also a disparity in the grant of pension to the teachers of the aided schools in comparison to that of the teachers in the Government schools, in the Union Territory of Goa, Daman and Diu. It is, therefore, suggested that the aided school Teacher-pensioners be covered under the Central Civil Service (Pension) Rules, 1972, retrospectively from 1.1.1980.

Lastly, the Education Bill which has been passed by the Legislative Assembly of Goa, Daman and Diu last year is pending for the assent of the President of India. The matter may kindly be expedited by the Government in the interest of the entire education management in the Union Territory.

- (iii) Need for Immediate Central Help to Madhya Pradesh to cope with the Problem of Drinking Water in the State.

KUMARI PUSPA DEVI (RAIGARH) : Mr. Deputy-Speaker, the scarcity of drinking water has caused a great concern in the State of Madhya Pradesh. About 8,468 villages and 140 towns are facing acute water shortage in varying degrees. Almost all the 45 districts to some extent or the other are in the grip of the worst ever water problem faced by this State. This year, the erratic pattern of the monsoon has created a severe drinking water problem. This has been aggravated by the failure of the winter rains which have brought the water level down in most of the wells.

If adequate steps to provide drinking water are not taken immediately, the large population in this State will have no water to drink at all. Therefore, it is necessary to augment new sources of water in the State.

Tubewells should be drilled in all the scarcity villages. Steps should be